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**MEGHALAYA STATE BAR COUNCIL**  
Application for Admission and Enrolment  
as an Advocate Under Advocates Act (Act of 1961)

I..... Son/Daughter/Wife of ..... do hereby apply for admission as an Advocate U/s 24 of the Advocates Act, 1961, on the Roll of Advocates maintained by the Meghalaya State Bar Council and furnish necessary particulars/informations as under:

1	Name in the full as in LL.B Degree Certificate (in Block letters) without suffix or prefix	:	
2	Date of Birth (As per Matric/HSLC or any other equivalent Certificate)	:	
3	(a) Father's name  (b) Mother's name	: :	
4	Permanent Address with PIN Code	:	
5	Present Address with PIN Code	:	
6	Telephone / Mobile No.	:	
7	Nationality (To be supported by an affidavit)	:	
8	Whether a member of SC/ST (If so, certificate from competent authority to be submitted).	:	
9	(i) Name of University from which degree in Law has been obtained.  (ii) Name of Law College in which Law course was undertaken.  (iii) Roll & Number of the Final Law Examination.	: : : :	

	(iv) The academic years in which the Law course was completed.	:	
	(v) Year of passing Final Law Examination	:	
	(vi) Duration of the Law Course whether, three years or five years.	:	
	(vii) Whether the degree was taken by private study or by attending classes of the Law College.	:	
10	Occupation or career between the date of leaving the Law College and the date of application for enrolment.	:	
11	Trade, vocation or employment which the person applying is perusing on the date of the application with full particulars.	:	
12	Whether the applicant is disqualified for enrolment under the Advocates Act or by any other law.	:	
13	Whether the applicant was convicted under any law, and if so, particulars to be furnished.	:	
14	Whether any criminal proceeding is pending against the applicant? If so, detailed particulars to be furnished.	:	
15	Whether applicant earlier applied for enrolment in any Bar Council. If so, state the outcome of the application.	:	
16	Place where the applicant proposes to practice.	:	
17	Whether the applicant is suffering from any contagious disease. If so, nature of the disease to be mentioned.	:	
18	Whether the applicant has at any time been dismissed, compulsorily retired, removed or otherwise retired from service under the State Govt. or under the Central	:	

	Government or High Court or Supreme Court on charges of corruption or dishonesty.	
19	Whether the applicant's name is on the Roll of any other State Bar Council?	:
20	<p>The application must be accompanied by the following documents.</p> <p>(i) Attested copy of Matric/HSLC or Equivalent certificate.</p> <p>(ii) Attested copy of LL.B Certificate issued by the University.</p> <p>(iii) Attested copy of the certificate issued by the Law College with Roll Number and the year of final examination.</p> <p>(iv) Two photographs signed on the reverse by the applicant.</p> <p>(v) Certificate from two Advocates.</p>	: : : : : :
21	<p>(i) Draft of Rs. 600/- (Rs. 100/- for the person who is a member of the Scheduled Caste Scheduled Tribe) in favour of the Meghalaya State Bar Council.</p> <p style="text-align: center;">and</p> <p>(ii) Draft of Rs. 150/- (Rs. 25/- for the person who is a member of the Scheduled Caste / Scheduled Tribe) in favour of the Bar Council . Both the drafts are to be drawn on State Bank of India, Main Branch, Shillong.</p>	: : :

Place :

Date :

Full Signature of the Applicant

## DECLARATION

Having applied for being admitted and enrolled as an Advocate under Advocate Act, 1961, on the Roll of the Meghalaya State Bar Council I do hereby declare and pledge :-

- (a) That I shall uphold the Constitution and the Laws of the land.
  
- (b) That I shall faithfully discharge every obligation cast on me by the Advocates Act and the Rules framed there under.
  
- (c) That I shall uphold the honour and dignity of the profession and the rights and privileges of the Bar truly and fearlessly.
  
- (d) That I shall observe and obey the Rules and Regulations of the Meghalaya State Bar Council as amended from time to time and the Bar Association of which I may become a member.
  
- (e) That I have not been refused admission nor has my name been struck off the Roll by the Bar Council of any State.
  
- (f) That I have not been convicted by any criminal Court (if there is any, furnish details with documents).
  
- (g) That there is no Criminal proceeding pending against me in any Court. (if there is any, furnished particulars).
  
- (h) That I have not been adjudged insolvent.

- (i) That I do hereby undertake that, if after my enrolment, I am engaged in any trade, business or profession or accept any employment or if there is any change in the nature and/or hours of my engagement or employment, I shall forthwith inform the In-Charge, Meghalaya State Bar Council regarding the nature and hours of my engagement or of any change therein.
  
- (j) That I also undertake that on my being so required by the Meghalaya State Bar Council, I shall either give up my trade, business or profession in which I may be engaged in or any employment which I may hold or shall cease to practice as an Advocate during the period of such engagement or employment, if such engagement or employment is deemed to be derogatory to the status of an Advocate or is likely to interfere with my professional work.
  
- (k) That I shall abide by such rules or directions of the High Court or the State Bar Council as may make regulating the employment and conduct or clerks to be employed by me.
  
- (l) That I shall intimate the Meghalaya State Bar Council along with my Enrolment Certificate about my suspension of practice or intimate any change of place of my practice and shall furnish the new address to which communication is to be sent by the Meghalaya State Bar Council.
  
- (m) That my name is not on the roll of any other State Bar Council, and that I shall not apply for enrolment to any other State Bar Council.

Date .....

Full Signature of the Applicant.